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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1208/2002

Tuesday, this the 7th day of May, 2002

Hon'ble Mrs. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Mr. S.A.T. Rizvi, Member (Admn)

Shri Bhagwan Dass Arya
S/O Shri Pooran Mal Arya
Ex. Pharmacist
Northern Railway Health Unit, Shahdara
R/O H.No.16/303, East End Aptt.
Cooperative Group Housing Society
Mayur Vihar Phase-I Extension,
Delhi-96

..Applicant

(By Advocate: Shri S.K.Sawhney)

Versus

1. Union of India through
General Manager
Northern Railway
Baroda House, New Delhi
2. Medical Supdt.
Northern Railway
DRM Office
Chelmsford Road
New Delhi
3. Divisional Railway Manager
Northern Railway
DRM Office, Chelmsford Road
New Delhi

..Respondents

O R D E R (ORAL)

Hon'ble Mrs. Lakshmi Swaminathan, VC (J):

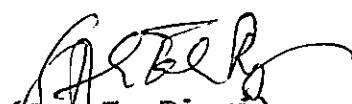
We have heard Shri S.K. Sawhney, learned counsel for the applicant. We find that in the present case, the applicant's main contention is that the respondents have taken no action in spite of several representations given by the applicant, e.g., one dated 2.7.2001 followed by the representation dated 24.1.2002 to consider the case for reinstatement after his acquittal by the Hon'ble Delhi High Court by their order dated 31.1.2001.

2. In the facts and circumstances of the case, the OA is disposed of with a direction to the respondents to

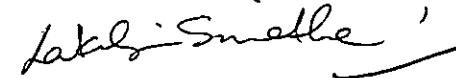
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consider the aforesaid representations made by the applicant in accordance with law, rules and instructions and pass a reasoned and a speaking order, with intimation to the applicant as expeditiously as possible. In any case, the order should be passed by the respondents within a period of six weeks from the date of receipt of a copy of this order. No order as to costs.


(S.A.T. Rizvi)

M (A)


(Mrs. Lakshmi Swaminathan)
V C (J)

/sunil/